

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA
STARRED QUESTION NO. *212
ANSWERED ON 09.08.2023

Projects under Pradhan Mantri Jan Vikas Karyakram

*212. SHRI ABDUL WAHAB:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has dropped over 50,000 defunct proposals for infra 'units' under Pradhan Mantri Jan Vikas Karyakram (PMJVK);
- (b) if so, the details thereof and reasons therefor;
- (c) details of proposals received by Government from the Empowered Committee of PMJVK in the last three years, State-wise; and
- (d) details of projects approved, rejected, dropped and fund released by Government on PMJVK, State-wise?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 212 TO BE ANSWERED ON 09.08.2023 ASKED BY HON'BLE MEMBER OF PARLIAMENT SHRI ABDUL WAHAB REGARDING "PROJECTS UNDER PRADHAN MANTRI JAN VIKAS KARYAKRAM"

(a) & (b) The Government implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society, through the Ministry of Skill Development and Entrepreneurship, Ministry of Textiles, Ministry of Culture, Ministry of Women and Child Development and Ministry of Rural Development. Ministry of Minority Affairs specifically implements various schemes across the country for socio-economic and educational empowerment of the six (6) Centrally notified minority communities.

Pradhan Mantri Jan Vikas Karyakram (PMJVK), a Centrally Sponsored Scheme (CSS), is an area development programme under which community infrastructure and basic amenities are being created in the identified areas. The scheme is being implemented under the aegis of the State Governments/ Union Territory Administrations (UTAs) on a fund sharing pattern and the projects are implemented and managed by the concerned State Government/ UT Administration. The scheme has been approved with effect from financial year 2022-23 with the revised guidelines, for implementation in all districts of the country during the period of 15th Finance Commission Cycle. As per the revised PMJVK guidelines, approval of new projects and release of funds has been linked to the progress of implementation of projects already approved in the States, pace of expenditure, pending Utilisation Certificates (UCs), unspent balance available with the State Governments and geo-tagging of PMJVK assets.

Total Projects worth Rs.23718.71 crore with Central share of Rs.17442.49 crore have been approved under PMJVK and an amount of Rs.13668.63 crore has been released to the States/ UTs as Central share of funds till the year 2022-23. As per the expenditure reported by the States/ UTs from time to time, a total of Rs.4816.48 crore is lying unspent under PMJVK with the various States/ UTs.

A detailed review of projects already sanctioned in the States/ UTs under PMJVK was undertaken in the Ministry during the year 2022-23 as per the revised guidelines, before

sanctioning any new projects under the scheme. A total of 58,465 units approved under the scheme from the year 2008-09 to 2018-19 in all the States/ UTs were identified, which were not started by the concerned States/ Union Territories (UTs) and had become unviable. Lists of these projects were shared with the State Governments/ UT administrations for verification/ confirmation in a time bound manner. Therefore, after consultation with States/ UTs, these units were cancelled/ dropped by the Ministry. It was revealed that a substantial amount of Central Government funds were locked in these projects and were lying idle with the various State Governments. The States were advised to utilise the amount of Central share already released for those unviable units, on other ongoing projects under PMJVK, thereby ensuring that the funds released by the Centre for the closed projects are optimally utilised for projects which are under progress.

(c) & (d) The proposals under PMJVK are sent by the States/ UTs with the recommendations of the State Level Committee as per demand for infrastructure in the identified areas, which are considered and approved by the Empowered Committee (EC) of PMJVK in the Ministry of Minority Affairs, after due consultation with the concerned Central Ministries. During the last three years, 8107 infrastructure units worth Rs. 3393.44 crore have been approved under PMJVK for the States/ UTs as per recommendations of the EC. The State-wise details of the number of infrastructure units approved and the fund released are as under:

S.No.	Name of State	No. of infrastructure units sanctioned during 2020-21 to 2022-23	Total Cost approved	Central share	
			(Rs. in crore)	Approved (Rs. in crore)	Released (Rs. in crore)
1.	Arunachal Pradesh	31	55.52	49.97	24.99
2.	Gujarat	91	54.87	32.92	13.30
3.	Haryana	60	1.32	0.79	0.40
4.	Karnataka	63	162.00	97.20	48.59
5.	Kerala	19	129.93	77.96	38.65
6.	Maharashtra	1749	328.43	197.06	94.02
7.	Manipur	81	132.17	118.96	60.13
8.	Meghalaya	1	151.96	136.76	45.00
9.	Mizoram	77	195.51	175.96	87.23
10.	Nagaland	5	128.32	115.48	62.82
11.	Punjab	2	348.59	209.15	104.58
12.	Rajasthan	62	178.29	106.97	51.42

13.	Sikkim	557	418.49	376.64	188.83
14.	Tamil Nadu	66	634.19	380.51	189.75
15.	Tripura	10	12.45	11.20	5.60
16.	Uttar Pradesh	112	215.85	129.51	64.75
17.	Uttarakhand	13	52.05	46.85	24.07
18.	West Bengal	5108	193.49	116.10	58.05

The State-wise details of projects recommended by the EC during the last three years, which were referred back to the State Governments/ UT Administration for re-examination in view of the revised PMJVK guidelines and the revised guidelines of Ministry of Finance for release of funds to the States under SNA model, are as under:

S.No.	Name of State/ UT	No. of infrastructure units	Total Cost (Rs. in crore)
1.	Manipur	13	172.08
2.	Tripura	3	15.00
3.	Uttarakhand	3	29.96
4.	UT of Ladakah	220	89.23
